



# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 17 दिसम्बर, 2024 / 26 मार्गशीर्ष, 1946

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

*Shimla, the 6th November, 2024*

**No. HHC/Estt.3(876)/2015.**—13 days earned leave on and *w.e.f.* 11-11-2024 to 23-11-2024 with permission to prefix Second Saturday and Sunday falling on 9th & 10th November, 2024 and 200—राजपत्र / 2024—17—12—2024 (9785)

suffix Sunday falling on 24th November, 2024 is hereby sanctioned in favour of Shri Het Ram, Court Master of this Registry.

Certified that Shri Het Ram is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Het Ram would have continued to officiate the same post of Court Master but for his proceeding on leave.

By order,

Sd/-  
Registrar General.

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001**

NOTIFICATION

*Shimla, the 4th November, 2024*

**No. HHC/Estt.3(590)/2007.**—10 days earned leave on and *w.e.f.* 05-11-2024 to 14-11-2024 with permission to suffix Gazetted holiday falling on 15-11-2024 is hereby sanctioned in favour of Smt. Ramninder Kaur, Court Master of this Registry.

Certified that Smt. Ramninder Kaur is likely to join the same post and at the same station from where she proceeds on leave after the expiry of the above leave period.

Certified that Smt. Ramninder Kaur would have continued to officiate the same post of Court Master but for her proceeding on leave.

By order,

Sd/-  
Registrar General.

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001**

NOTIFICATION

*Shimla, the 6th November, 2024*

**No. HHC/Estt.3(838)/2013.**—07 days earned leave on and *w.e.f.* 08-11-2024 to 14-11-2024 with permission to suffix Gazetted holiday falling on 15-11-2024 is hereby sanctioned in favour of Ms. Sunita Devi, Assistant Registrar of this Registry.

Certified that Ms. Sunita Devi is likely to join the same post and at the same station from where she proceeds on leave after the expiry of the above leave period.

Certified that Ms. Sunita Devi would have continued to officiate the same post of Assistant Registrar but for her proceeding on leave.

By order,

Sd/-  
Registrar General.

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001**

OFFICE ORDER

*Shimla, the 7th November, 2024*

**No. HHC/Estt.1(18)/78-XVIII.**—In the interest of administration, the posting of the following newly appointed officials are hereby ordered, with immediate effect:—

1. S/Shri Khushi Ram and Rahul Kumar, Peons (co-terminus) are posted in the Judicial Branch.
2. Shri KushalVerma, Peon (co-terminus) is deployed in the office of the Registrar General.

By order,

Sd/-  
Registrar General.

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**HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001**

NOTIFICATION

*Shimla, the 8th November, 2024*

**No. HHC/GAZ/14-390/2019.**—Hon'ble the Acting Chief Justice has been pleased to grant 04 days earned leave *w.e.f.* 11-11-2024 to 14-11-2024 with permission to prefix Second Saturday and Sunday falling on 09-11-2024 to 10-11-24 respectively, in favour of Ms. Shweta Narula, Civil Judge-*cum*-JMFC(I), Dharamshala, H.P.

Certified that Ms. Shweta Narula is likely to join the same post and at the same station from where she proceeds on leave, after the expiry of the above period of leave.

Also certified that Ms. Shweta Narula would have continued to hold the post of Civil Judge-*cum*-JMFC(I) Dharamshala, H.P.but for her proceeding on leave for the above period.

By order,

Sd/-  
Registrar General.

## हिमाचल प्रदेश चौदहवीं विधान सभा

## अधिसूचना

दिनांक 10 दिसम्बर, 2024

**सं0 विस0-विधायन-शून्यकाल/1-95/2024.**—हिमाचल प्रदेश विधान सभा की प्रक्रिया एवं कार्य संचालन नियमावली, 1973 के नियम 346 के अनुसरण में अध्यक्ष अपनी अवशिष्ट शक्तियों का प्रयोग करते हुए सदन में शून्यकाल आरम्भ करने का निर्णय लेते हैं। जिसके लिए विनियमित प्रक्रिया एवं नियमावली निम्न प्रकार से हैं:

- जनता के प्रतिनिधि के रूप में सदस्यों का यह कर्तव्य है कि वे सदन में तत्काल सार्वजनिक लोक महत्व के मामले उठाएं; जनता की शिकायतों को व्यक्त करें और उनका निवारण करवाएं; सरकार से सूचना प्राप्त करें और विधानमंडल के प्रति कार्यपालिका की जवाबदेही सुनिश्चित करें।
- शून्यकाल को प्रश्नकाल की समाप्ति और दिन के कार्य के लिए सूचीबद्ध किये गये मदों को लेने के बीच के अंतराल के रूप में परिभाषित किया जाता है। सत्र के दौरान प्रत्येक कार्य-दिवस में प्रश्नकाल के पश्चात् 30 मिनट का समय शून्य काल होगा।
- शून्यकाल के दौरान लोकमहत्व/जनहित मामले उठाने के लिए, सदस्यों को बैठक के प्रारम्भ होने से 01.30 घण्टा पूर्व माननीय अध्यक्ष/सचिव, विधान सभा को लिखित या ऑन-लाईन माध्यम से सूचित करना होगा। जिस दिन वे शून्य काल के दौरान कोई विषय उठाना चाहते हैं।
- दिन के लिए एक सदस्य से एक ही प्रस्ताव प्राप्त किया जायेगा। निश्चित समयावधि के उपरान्त प्राप्त नोटिस स्वतः ही समाप्त होगा।
- माननीय सदस्य जिन विषयों को सदन में उठाना चाहते हैं उसी विषय पर अपनी बात व्यक्त करेंगे।
- प्राप्त नोटिस/विषय को विधान सभा सचिवालय द्वारा बैलट की प्राथमिकता के अनुसार हर दिन 10 विषयों को शून्य काल के दौरान उठाने की अनुमति दी जा सकेगी। जिनका अध्यक्ष महोदय द्वारा क्रम निर्धारित किया जायेगा।
- अध्यक्ष महोदय की अनुमति से जो विषय बैलट की प्राथमिकता में आए हों, उन्हीं विषयों को सदस्य सभा में उठा पाएंगे।
- माननीय सदस्य विषय पर सीमित रहकर 2-3 मिनटों में अपनी बात रखेंगे। माननीय मन्त्री महोदय के उत्तर उपरान्त कोई भी अनुपूरक चर्चा नहीं होगी।
- **शून्यकाल नोटिसों की ग्राह्यता:—**
  1. उसमें ऐसे विषयों का उल्लेख होगा जो मुख्य रूप से प्रदेश सरकार के क्षेत्राधिकार में आते हों।
  2. किसी मामले की गंभीरता, महत्व और तात्कालिकता विशेष उल्लेख के दौरान उसे उठाने के लिए मुख्य मानदंड होने चाहिए।
  3. केवल उन विषयों को उठाने की अनुमति दी जाएगी जो पिछले सत्र की बैठक के समापन के बाद और दिन की बैठक शुरू होने से पहले की अवधि के बीच का हो।

4. सदस्य कोई मामला उठाने के लिए तभी नोटिस दे सकता है जब प्रासंगिक समय पर उसके पास सरकार का ध्यान उस मुद्दे की ओर आकर्षित करने के लिए कोई अन्य विकल्प उपलब्ध न हो।
5. नोटिस का पाठ अधिकतम 50 शब्दों से अधिक नहीं होना चाहिए।
6. उसमें ऐसे विषय का उल्लेख नहीं होगा जिस पर उसी सत्र में चर्चा हो चुकी हो या सत्र के दौरान अन्य नियमों में चर्चा होने की सम्भावना हो।
7. एक नोटिस में एक से अधिक विभागों के मुद्दों को नहीं उठाया जाएगा।
8. उसमें तर्क, अनुमान, व्यंग्यात्मक अभिव्यक्तियां, आरोप, व्यक्ति विशेष या मानहानि, सत्र की कार्यवाही में रुकावट, न्यायालय के विचाराधीन, कथन नहीं होंगे।
9. उसमें विधान सभा सचिवालय/विधान सभा समिति/अध्यक्ष के क्षेत्राधिकार की कार्यवाही का उल्लेख नहीं होगा।
10. यदि संबंधित मंत्री के पास सूचना उपलब्ध है तो वह उठाए गए मामले पर जवाब दे सकते हैं, अन्यथा मंत्री द्वारा जल्द से जल्द सम्बन्धित जवाब सदस्य को उपलब्ध करवा दिया जायेगा।

हस्ताक्षरित/—  
सचिव,  
हि0प्र0 विधान सभा।

**ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार, भोरंज,  
जिला हमीरपुर (हि0प्र0)**

श्री लेख राम पुत्र स्वारु, वासी टीका लझयानी तपा मेवा, तहसील भोरंज, जिला हमीरपुर (हि0प्र0)  
प्रार्थी।

बनाम

आम जनता प्रतिवादी।

विषय.—राजस्व रिकार्ड में नाम दुरुस्ती बारे।

यह दरखास्त शपथ-पत्र सहित श्री लेख राम पुत्र स्वारु, वासी टीका लझयानी तपा मेवा, तहसील भोरंज, जिला हमीरपुर ने इस अदालत में इस आशय के साथ गुजार रखी है कि उसका नाम पंचायत रिकार्ड, स्कूल प्रमाण-पत्र व आधार कार्ड में लेख राम दर्ज है जो कि सही है। परन्तु पटवार वृत्त नगरोंटा के राजस्व रिकार्ड में उसका नाम लेख राज दर्ज है जो कि गलत है। प्रार्थी राजस्व रिकार्ड में सही नाम का इन्द्राज करवाना चाहता है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी को नाम दुरुस्ती बारे कोई आपत्ति हो तो वह दिनांक 18-12-2024 या इससे पूर्व इस कार्यालय में आपत्ति दर्ज करवा सकता है हाजिर ना आने कि सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी। उसके बाद उजर जेर समायत न होगा।

आज दिनांक 18-11-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार,  
भोरंज, जिला हमीरपुर (हि0प्र0)।

ब अदालत पूजा अधिकारी (हि0प्र0से0) सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार, कांगड़ा,  
तहसील व जिला कांगड़ा (हि0प्र0)

मिसल नं०  
48/24/TEH

तारीख दायरा  
04-12-2024

तारीख पेशी  
21-12-2024

प्रार्थिया श्रीमती सुषमा कुमारी सुपुत्री धर्म चन्द पुत्र लुदर, निवासी महाल गगल खास, तहसील व जिला कांगड़ा, हि0 प्र0।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 37(2) भू-राजस्व अधिनियम, 1954 के अन्तर्गत नाम दुरुस्ती करवाने बारे।

उपरोक्त प्रार्थिया द्वारा अधोहस्ताक्षरी के समक्ष नाम दुरुस्ती हेतु प्रार्थना-पत्र प्रस्तुत किया है। प्रार्थिया द्वारा आग्रह किया गया है कि महाल गगल खास, पटवार वृत्त गगल खास, तहसील व जिला कांगड़ा, हि0 प्र0 के राजस्व रिकार्ड में प्रार्थिया का नाम सुषमा देवी सुपुत्री धर्म चन्द दर्ज है जोकि गलत है जबकि अन्य कागजात में प्रार्थिया का नाम सुषमा कुमारी दर्ज है जोकि सही है। अतः राजस्व रिकार्ड में सही नाम सुषमा देवी की बजाए सुषमा कुमारी पुत्री धर्म चन्द दर्ज किया जाए।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती बारे किसी को कोई एतराज हो तो अधोहस्ताक्षरी के समक्ष दिनांक 21-12-2024 को हाजिर आकर अपना एतराज प्रस्तुत कर सकते हैं। निर्धारित अवधि तक एतराज प्राप्त न होने पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक 04-12-2024 को हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार,  
कांगड़ा, तहसील व जिला कांगड़ा (हि0प्र0)।

ब अदालत पूजा अधिकारी (हि0प्र0से0) सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार, कांगड़ा,  
तहसील व जिला कांगड़ा (हि0प्र0)

मिसल नं०  
44/24/TEH

तारीख दायरा  
03-12-2024

तारीख पेशी  
21-12-2024

प्रार्थी जनक राज पुत्र जगदीश चन्द पुत्र दिवाना, निवासी महाल व मौजा सौहड़ा, तहसील व जिला कांगड़ा, हि0 प्र0।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 37(2) भू-राजस्व अधिनियम, 1954 के अन्तर्गत नाम दुरुस्ती करवाने बारे।

उपरोक्त प्रार्थी द्वारा अधोहस्ताक्षरी के समक्ष नाम दुरुस्ती हेतु प्रार्थना-पत्र प्रस्तुत किया है। प्रार्थी द्वारा आग्रह किया गया है कि उसके पिता का नाम महाल सौहड़ा, पटवार वृत्त अवदुल्लापुर व महाल नागन, पटवार वृत्त गगल खास, तहसील व जिला कांगड़ा, हि0 प्र0 के राजस्व रिकार्ड में जगदीश चन्द दर्ज है जोकि गलत है जबकि अन्य कागजात में प्रार्थी के पिता का नाम देशू राम दर्ज है जोकि सही है। अतः राजस्व रिकार्ड में सही नाम जगदीश चन्द की बजाए जगदीश चन्द देवी उर्फ देशू राम पुत्र दिवाना दर्ज किया जाए।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती बारे किसी को कोई एतराज हो तो अधोहस्ताक्षरी के समक्ष दिनांक 21-12-2024 को हाजिर आकर अपना एतराज प्रस्तुत कर सकते हैं। निर्धारित अवधि तक एतराज प्राप्त न होने पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक 04-12-2024 को हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / -

सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार,  
कांगड़ा, तहसील व जिला कांगड़ा (हि0प्र0)।

ब अदालत पूजा अधिकारी (हि0प्र0से0) सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार, कांगड़ा,  
तहसील व जिला कांगड़ा (हि0प्र0)

मिसल नं0  
25/24/TEHतारीख दायरा  
19-11-2024तारीख पेशी  
21-12-2024

प्रार्थिया श्रीमती पदमा कुमारी पुत्री किरलू निवासी महाल झिकली इच्छी, मौजा इच्छी, तहसील व जिला कांगड़ा, हि0 प्र0।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 37(2) भू-राजस्व अधिनियम, 1954 के अन्तर्गत नाम दुरुस्ती करवाने बारे।

उपरोक्त प्रार्थिया द्वारा अधोहस्ताक्षरी के समक्ष नाम दुरुस्ती हेतु प्रार्थना-पत्र प्रस्तुत किया है। प्रार्थिया द्वारा आग्रह किया गया है कि महाल झिकली इच्छी, मौजा इच्छी व महाल मुंगरेहड़, मौजा इच्छी, पटवार वृत्त इच्छी, तहसील व जिला कांगड़ा, हि0 प्र0 के राजस्व रिकार्ड में प्रार्थिया का नाम पवना दर्ज है जोकि गलत है जबकि अन्य कागजात में प्रार्थिया का नाम पदमा कुमारी दर्ज है जोकि सही है। अतः राजस्व रिकार्ड में सही नाम पवना की बजाए श्रीमती पवना उर्फ पदमा कुमारी पुत्री किरलू दर्ज किया जाए।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती बारे किसी को कोई एतराज हो तो अधोहस्ताक्षरी के समक्ष दिनांक 21-12-2024 को हाजिर आकर अपना एतराज प्रस्तुत कर सकते हैं। निर्धारित अवधि तक एतराज प्राप्त न होने पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक 04-11-2024 को हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार,  
कांगड़ा, तहसील व जिला कांगड़ा (हि0प्र0)।

ब अदालत पूजा अधिकारी (हि0प्र0से0) सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार, कांगड़ा,  
तहसील व जिला कांगड़ा (हि0प्र0)

मिसल नं0  
43/24/TEH

तारीख दायरा  
03-12-2024

तारीख पेशी  
21-12-2024

प्रार्थिया श्रीमती कुसुम वाला पुत्री किरलू, निवासी महाल झिकली इच्छी, मौजा इच्छी, तहसील व जिला कांगड़ा, हि0 प्र0।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 37(2) भू-राजस्व अधिनियम, 1954 के अन्तर्गत नाम दुरुस्ती करवाने बारे।

उपरोक्त प्रार्थिया द्वारा अधोहस्ताक्षरी के समक्ष नाम दुरुस्ती हेतु प्रार्थना-पत्र प्रस्तुत किया है। प्रार्थिया द्वारा आग्रह किया गया है कि महाल झिकली इच्छी, मौजा इच्छी व महाल मुंगरेहड, मौजा इच्छी, पटवार वृत्त इच्छी, तहसील व जिला कांगड़ा, हि0 प्र0 के राजस्व रिकार्ड में प्रार्थिया का नाम लज्या देवी दर्ज है जोकि गलत है जबकि अन्य कागजात में प्रार्थिया का नाम कुसुम वाला दर्ज है जोकि सही है। अतः राजस्व रिकार्ड में सही नाम लज्या देवी की बजाए श्रीमती लज्या देवी उर्फ कुसुम वाला पुत्री किरलू, निवासी महाल झिकली इच्छी व मुंगरेहड, मौजा इच्छी दर्ज किया जाए।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती बारे किसी को कोई एतराज हो तो अधोहस्ताक्षरी के समक्ष दिनांक 21-12-2024 को हाजिर आकर अपना एतराज प्रस्तुत कर सकते हैं। निर्धारित अवधि तक एतराज प्राप्त न होने पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक 04-12-2024 को हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार,  
कांगड़ा, तहसील व जिला कांगड़ा (हि0प्र0)।

ब अदालत पूजा अधिकारी (हि0प्र0से0) सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार, कांगड़ा,  
तहसील व जिला कांगड़ा (हि0प्र0)

मिसल नं0  
45/24/TEH

तारीख दायरा  
03-12-2024

तारीख पेशी  
21-12-2024

प्रार्थी नेक राज पुत्र तुलसी राम, निवासी गांव व डा0 खोली, तहसील व जिला कांगड़ा, हि0 प्र0।



बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 37(2) भू-राजस्व अधिनियम, 1954 के अन्तर्गत नाम दुरुस्ती करवाने बारे।

उपरोक्त प्रार्थी द्वारा अधोहस्ताक्षरी के समक्ष नाम दुरुस्ती हेतु प्रार्थना-पत्र प्रस्तुत किया है। प्रार्थी द्वारा आग्रह किया गया है कि महाल खोली, पटवार वृत्त खोली, तहसील व जिला कांगड़ा, हि0 प्र0 के राजस्व रिकार्ड में प्रार्थी का नाम लेख राज पुत्र तुलसी दर्ज है जोकि गलत है जबकि अन्य कागजात में प्रार्थी का नाम नेक राज दर्ज है जोकि सही है। अतः राजस्व रिकार्ड में सही नाम लेख राज पुत्र तुलसी की बजाए नेक राज पुत्र तुलसी दर्ज किया जाए।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती बारे किसी को कोई एतराज हो तो अधोहस्ताक्षरी के समक्ष दिनांक 21-12-2024 को हाजिर आकर अपना एतराज प्रस्तुत कर सकते हैं। निर्धारित अवधि तक एतराज प्राप्त न होने पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक 04-12-2024 को हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / -  
सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार,  
कांगड़ा, तहसील व जिला कांगड़ा (हि0प्र0)।

ब अदालत पूजा अधिकारी (हि0प्र0से0) सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार, कांगड़ा,  
तहसील व जिला कांगड़ा (हि0प्र0)

मिसल नं0  
46 / 24 / TEH

तारीख दायरा  
03-12-2024

तारीख पेशी  
21-12-2024

प्रार्थी तरसेम चन्द पुत्र रघुवीर सिंह, निवासी महाल अनसोली, डा0 मटोर, तहसील व जिला कांगड़ा, हि0 प्र0।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 37(2) भू-राजस्व अधिनियम, 1954 के अन्तर्गत नाम दुरुस्ती करवाने बारे।

उपरोक्त प्रार्थी द्वारा अधोहस्ताक्षरी के समक्ष नाम दुरुस्ती हेतु प्रार्थना-पत्र प्रस्तुत किया है। प्रार्थी द्वारा आग्रह किया गया है कि महाल खोली, पटवार वृत्त खोली, तहसील व जिला कांगड़ा, हि0 प्र0 के राजस्व रिकार्ड में प्रार्थी का नाम तरसेम कुमार दर्ज है जोकि गलत है जबकि अन्य कागजात में प्रार्थी का नाम तरसेम चन्द दर्ज है जोकि सही है। अतः राजस्व रिकार्ड में सही नाम तरसेम कुमार की बजाए तरसेम चन्द पुत्र रघुवीर सिंह दर्ज किया जाए।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती बारे किसी को कोई एतराज हो तो अधोहस्ताक्षरी के समक्ष दिनांक 21-12-2024 को हाजिर आकर अपना एतराज प्रस्तुत कर सकते हैं। निर्धारित अवधि तक एतराज प्राप्त न होने पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक 04-12-2024 को हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार,  
कांगड़ा, तहसील व जिला कांगड़ा (हि0प्र0)।

ब अदालत पूजा अधिकारी (हि0प्र0से0) सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार, कांगड़ा,  
तहसील व जिला कांगड़ा (हि0प्र0)

मिसल नं0 45/23/TEH	तारीख दायरा 03-12-2024	तारीख पेशी 21-12-2024
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प्रार्थी जोगिन्द्र पाल पुत्र प्रकाश चन्द, निवासी वार्ड नं0 5, मन्दिर बाजार कांगड़ा, तहसील व जिला कांगड़ा, हि0 प्र0।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 37(2) भू-राजस्व अधिनियम, 1954 के अन्तर्गत नाम दुरुस्ती करवाने बारे।

उपरोक्त प्रार्थी द्वारा अधोहस्ताक्षरी के समक्ष नाम दुरुस्ती हेतु प्रार्थना-पत्र प्रस्तुत किया है। प्रार्थी द्वारा आग्रह किया गया है कि उप-महाल भवन, पटवार वृत्त कांगड़ा शहर, तहसील व जिला कांगड़ा, हि0 प्र0 के राजस्व रिकार्ड में प्रार्थी का नाम जोगिन्द्र कुमार पुत्र प्रकाश चन्द दर्ज है जोकि गलत है जबकि अन्य कागजात में प्रार्थी का नाम जोगिन्द्र पाल दर्ज है जोकि सही है। अतः राजस्व रिकार्ड में सही नाम जोगिन्द्र कुमार की बजाए जोगिन्द्र पाल पुत्र प्रकाश चन्द दर्ज किया जाए।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती बारे किसी को कोई एतराज हो तो अधोहस्ताक्षरी के समक्ष दिनांक 21-12-2024 को हाजिर आकर अपना एतराज प्रस्तुत कर सकते हैं। निर्धारित अवधि तक एतराज प्राप्त न होने पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक 04-12-2024 को हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार,  
कांगड़ा, तहसील व जिला कांगड़ा (हि0प्र0)।

ब अदालत पूजा अधिकारी (हि0प्र0से0) सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार, कांगड़ा,  
तहसील व जिला कांगड़ा (हि0प्र0)

मिसल नं0 29/24/TEH	तारीख दायरा 03-12-2024	तारीख पेशी 21-12-2024
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प्रार्थिया किमी पुत्री रभल कुमार, निवासी महाल व मौजा कोहाला, तहसील व जिला कांगड़ा, हि0 प्र0।

बनाम

आम जनता

प्रार्थना—पत्र जेर धारा 37(2) भू—राजस्व अधिनियम, 1954 के अन्तर्गत नाम दुरुस्ती करवाने बारे।

उपरोक्त प्रार्थिया द्वारा अधोहस्ताक्षरी के समक्ष नाम दुरुस्ती हेतु प्रार्थना—पत्र प्रस्तुत किया है। प्रार्थिया द्वारा आग्रह किया गया है कि महाल व मौजा कोहाला खास, पटवार वृत्त कोहाला, तहसील व जिला कांगड़ा, हि0 प्र0 के राजस्व रिकार्ड में प्रार्थिया का नाम कनिका पुत्र रभल दर्ज है जोकि गलत है जबकि अन्य कागजात में प्रार्थिया का नाम किमी दर्ज है जोकि सही है। अतः राजस्व रिकार्ड में सही नाम कनिका की बजाए किमी पुत्री रभल कुमार दर्ज किया जाए।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती बारे किसी को कोई एतराज हो तो अधोहस्ताक्षरी के समक्ष दिनांक 21-12-2024 को हाजिर आकर अपना एतराज प्रस्तुत कर सकते हैं। निर्धारित अवधि तक एतराज प्राप्त न होने पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक 04-12-2024 को हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित /—

सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार,  
कांगड़ा, तहसील व जिला कांगड़ा (हि0प्र0)।

**Before Sh. Nishant Tomar, HPAS, the Sub-Divisional Magistrate, Rampur Bushahr,  
District Shimla (H.P.)**

### SPEAKING ORDER

*Subject.*—Death registration u/s 13(3) of Birth & Death Registration Act, 1969 of Shri Hardev Singh.

WHEREAS, an application under section 13(3) of the Births & Deaths Registration Act, 1969, has been submitted by Sh. Khem Singh s/o Sh. Hardev Singh, Village Uppar Sainj, P.O. & Tehsil Sainj, District Kullu, Himachal Pradesh, seeking the registration of presumptive death of his father, Shri Hardev Singh. Shri Khem Singh son of Hardev Singh praying that his father Hardev Singh, who has been missing since 01st August 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. As a result, Shri Hardev Singh has been missing since then and the body of Hardev Singh has not been recovered despite extensive search and rescue operation by the administration, police and NDRF. Therefore, applicant has reasonable apprehension of death of his father and has no hope of finding his father alive and he presumed that Shri Hardev Singh may have perished in the disaster. The applicant prayed that application may be accepted and necessary orders be passed to the concerned Birth & Death Registrar-cum-Panchayat Secretary, for issuance of death certificate.

AND WHEREAS in *ex-parte* evidence as per the circular N. F. No. 1/2/(Uttarakhand)/2011-VS-CRS dated 21-02-2021 local enquiry was conducted by the undersigned through Tehsildar Rampur Bushahr, Detailed report of the field revenue officials (Patwari/Kanungo) and enquiry made from the local people, taken on record, on corroborated the contents of the application that

Shri Hardev Singh s/o Durgu Ram, who has been missig since 1st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. This was further verified from the police report Rojnamcha No. 39 dated 01-08-2024, Police Station Jhakri. Accordingly, the Local enquiry received from Secretary, Gram Panchayat Dhaogi, Tehsil Sainj, Development Block Banjar, Distt. Kullu, H.P. corroborated that Shri Hardev Singh, s/o Shri Durgu Ram, r/o Village Sainj, Gram Panchayat Dhaogi, Tehsil Rampur was permanent resident of above address, which was washed away in the cloudburst and flash floods in Village Sumej, Tehsil Rampur and that his body has not been recovered despite continous search and rescue operation following cloudburst at sumej on 01-08-2024 at Tehsil Rampur, District Shimla.

AND WHEREAS the undersigned has gone through the instruction given by Government of Himachal Pradesh *vide* file No. Rev. (DMC)(f)-2-5/2021-IRC received from Additional Secretary (Rev-DM) to the Government of Himachal Pradesh to follow the procedure adopted by Government of India in case of Uttarakhand for registration of deaths in the devastating cloudburst incident at Village Samej, Panchayat Sarpara, Sub-Division Rampur Bushahr, occurred on dated 1st August, 2024. I have gone through the police record and concerned Patwari reports and local enquiry conducted by the Tehsildar Rampur Bushahr. Hence, I am of the considered opinion the based on the record examined meticulous enquiry conducted, I have come to the conclusion that application deserves to be allowed as the same is based on facts. Hence, it is ordered that, Shri Hardev Singh s/o Durgu Ram, r/o Village Sainj, Gram Panchayat Dhaogi, P.O. Sainj, Tehsil Sainj, Distt. Kullu is hereby granted provisional presumption of death on dated 29-11-2024. File after its due completion be consigned to the record room.

Announced on this 29th day of November, 2024.

Seal.

Sd/-  
*Sub-Divisional Magistrate,  
Rampur Bushahr, Distt. Shimla (H.P.)*

**Before Sh. Nishant Tomar, HPAS, the Sub-Divisional Magistrate, Rampur Bushahr,  
District Shimla (H.P.)**

SPEAKING ORDER

*Subject.*—Death registration u/s 13(3) of Birth & Death Registration Act, 1969 of Ms. Akshita.

WHEREAS, an application under section 13(3) of the Births & Deaths Registration Act, 1969, has been submitted by Sh. Jai Singh s/o Late Sh. Veer Singh, Village Kandri, P.O. Fancha, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh, seeking the registration of presumptive death of his daughter, Ms. Akshita. Shri Jai Singh father of Akshita praying that his daughter Akshita, who has been missing since 01st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. As a result, Ms. Akshita has been missing since then and the body of Akshita has not been recovered despite extensive search and rescue operation by the administration, police and NDRF. Therefore, applicant has reasonable apprehension of death of his daughter and has no hope of finding his daughter alive and he presumed that Ms. Akshita may have perished in the disaster. The applicant prayed that application may be accepted and necessary orders be passed to the concerned Birth & Death Registrar-cum-Panchayat Secretary, for issuance of death certificate.

AND WHEREAS in *ex-parte* evidence as per the circular No. F. No. 1/2/(Uttarakhand)/ 2011-VS-CRS dated 21-02-2021 local enquiry was conducted by the undersigned through Tehsildar Rampur Bushahr, Detailed report of the field revenue officials (Patwari/Kanungo) and enquiry made from the local people, taken on record, on corroborated the contents of the application that Ms. Akshita d/o Jai Singh, who has been missig since 1st August, 2024, following the cloudburst and flash floods in village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. This was further verified from the police report Rojnamcha No. 39 dated 01-08-2024, Police Station Jhakri. Accordingly, the Local enquiry received from Secretary, Gram Panchayat Fancha, Tehsil Rampur, Distt. Shimla, corroborated that Ms. Akshita d/o Shri Jai Singh, r/o Village Kandri, Gram Panchayat Fancha, Tehsil Rampur was permanent resident of above address, which was washed away in the cloudburst and flash floods in village Sumej, Tehsil Rampur and that his body has not been recovered despite continous search and rescue operation following cloud burst at sumej on 01-08-2024 at Tehsil Rampur, District Shimla.

AND WHEREAS the undersigned has gone through the instruction given by Government of Himachal Pradesh *vide* file No. Rev. (DMC)(f)-2-5/2021-IRC received from Additional Secretary (Rev-DM) to the Government of Himachal Pradesh to follow the procedure adopted by Government of India in case of Uttarakhand for registration of deaths in the devastating cloudburst incident at village Samej, Panchayat Sarpara, Sub-Division Rampur Bushahr, occurred on dated 1st August, 2024. I have gone through the police record and concerned Patwari reports and local enquiry conducted by the Tehsildar Rampur Bushahr. Hence, I am of the considered opinion the based on the record examined meticulous enquiry conducted, I have come to the conclusion that application deserves to be allowed as the same is based on facts. Hence, it is ordered that, Ms. Akshita d/o Jai Singh, r/o Village Kandri, P.O. Fancha, Tehsil Rampur, Distt. Shimla is hereby granted provisional presumption of death on dated 29-11-2024. File after its due completion be consigned to the record room.

Announced on this 29th day of November, 2024.

Seal.

Sd/-  
Sub-Divisional Magistrate,  
Rampur Bushahr, Distt. Shimla ( H.P.)

Before Sh. Nishant Tomar, HPAS, the Sub-Divisional Magistrate, Rampur Bushahr,  
District Shimla (H.P.)

#### SPEAKING ORDER

*Subject.*—Death registration u/s 13(3) of Birth & Death Registration Act, 1969 of Shri Mukesh.

WHEREAS, an application under section 13(3) of the Births & Deaths Registration Act, 1969, has been submitted by Sh. Ashok Kumar s/o Late Shri Kaul Ram, Village Kanrad, P.O. Suga, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh, seeking the registration of presumptive death of his son, Shri Mukesh. Shri Ashok Kumar father of Mukesh praying that his son Mukesh, who has been missing since 01st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. As a result, Shri Mukesh has been missing since then and the body of Mukesh has not been recovered despite extensive search and rescue operation by the administration, police and NDRF. Therefore, applicant has

reasonable apprehension of death of his son and has no hope of finding his son alive and he presumed that Shri Mukesh may have perished in the disaster. The applicant prayed that application may be accepted and necessary orders be passed to the concerned Birth & Death Registrar-cum-Panchayat Secretary, for issuance of death certificate.

AND WHEREAS in *ex-parte* evidence as per the circular No. F. No. 1/2/(Uttarakhand)/ 2011-VS-CRS dated 21-02-2021 local enquiry was conducted by the undersigned through Tehsildar Rampur Bushahr, Detailed report of the field revenue officials (Patwari/Kanungo) and enquiry made from the local people, taken on record, on corroborated the contents of the application that Shri Mukesh s/o Ashok Kumar, who has been missing since 1st August, 2024, following the cloudburst and flash floods in village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. This was further verified from the police report Rojnamcha No. 29 dated 02-08-2024, Police Station Jhakri. Accordingly, the Local enquiry received from Secretary, Gram Panchayat Sarpara, Tehsil Rampur, Distt. Shimla corroborated that Shri Mukesh s/o Shri Ashok Kumar, r/o Village Kanrad, Gram Panchayat Sarpara, Tehsil Rampur was permanent resident of above address, which was washed away in the cloudburst and flash floods in village Sumej, Tehsil Rampur and that his body has not been recovered despite continuous search and rescue operation following cloudburst at sumej on 01-08-2024 at Tehsil Rampur, District Shimla.

AND WHEREAS the undersigned has gone through the instruction given by Government of Himachal Pradesh *vide* file No. Rev. (DMC)(f)-2-5/2021-IRC received from Additional Secretary (Rev-DM) to the Government of Himachal Pradesh to follow the procedure adopted by Government of India in case of Uttarakhand for registration of deaths in the devastating cloudburst incident at village Samej, Panchayat Sarpara, Sub-Division Rampur Bushahr, occurred on dated 1st August, 2024. I have gone through the police record and concerned Patwari reports and local enquiry conducted by the Tehsildar Rampur Bushahr. Hence, I am of the considered opinion the based on the record examined and meticulous enquiry conducted, I have come to the conclusion that application deserves to be allowed as the same is based on facts. Hence, it is ordered that, Shri Mukesh s/o Ashok Kumar, r/o Village Kanraid, P.O. Sarpara, Tehsil Rampur, Distt. Shimla is hereby granted provisional presumption of death on dated 29-11-2024. File after its due completion be consigned to the record room.

Announced on this 29th day of November, 2024.

Seal.

Sd/-  
*Sub-Divisional Magistrate,  
Rampur Bushahr, Distt. Shimla, H.P.*

**Before Sh. Nishant Tomar, HPAS, the Sub-Divisional Magistrate, Rampur Bushahr,  
District Shimla (H.P.)**

SPEAKING ORDER

*Subject.*—Death registration u/s 13(3) of Birth & Death Registration Act, 1969 of Shri Neeraj Kumar.

WHEREAS, an application under section 13(3) of the Births & Deaths Registration Act, 1969, has been submitted by Smt. Preetika w/o Shri Neeraj Kumar, Village Kanrad, P.O. Suga,

Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh, seeking the registration of presumptive death of her husband, Shri Neeraj Kumar, Smt. Preetika wife of Shri Neeraj Kumar praying that her husband Neeraj Kumar, who has been missing since 01st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. As a result, Shri Neeraj Kumar has been missing since then and the body of Neeraj Kumar has not been recovered despite extensive search and rescue operation by the administration, police and NDRF. Therefore, applicant has reasonable apprehension of death of her husband and has no hope of finding her husband alive and she presumed that Shri Neeraj Kumar may have perished in the disaster. The applicant prayed that application may be accepted and necessary orders be passed to the concerned Birth & Death Registrar-cum-Panchayat Secretary, for issuance of death certificate.

AND WHEREAS in *ex-parte* evidence as per the circular No. F. No. 1/2/(Uttarakhand)/2011-VS-CRS dated 21-02-2021 local enquiry was conducted by the undersigned through Tehsildar Rampur Bushahr, Detailed report of the field revenue officials (Patwari/Kanungo) and enquiry made from the local people, taken on record, on corroborated the contents of the application that Shri Neeraj Kumar s/o Surat Ram, who has been missig since 1st August, 2024, following the cloudburst and flash floods in village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. This was further verified from the police report Rojnamcha No. 29 dated 02-08-2024, Police Station Jhakri. Accordingly, the Local enquiry received from Secretary, Gram Panchayat Sarpara, Tehsil Rampur, Distt. Shimla corroborated that Shri Neeraj Kumar s/o Shri Surat Ram, r/o Village Kanrad, Gram Panchayat Sarpara, Tehsil Rampur was permanent resident of above address, which was washed away in the cloudburst and flash floods in Village Sumej, Tehsil Rampur and that his body has not been recovered despite continous search and rescue operation following cloudburst at sumej on 01-08-2024 at Tehsil Rampur, District Shimla.

AND WHEREAS the undersigned has gone through the instruction given by Government of Himachal Pradesh *vide* file no. Rev. (DMC)(f)-2-5/2021-IRC received from Additional Secretary (Rev-DM) to the Government of Himachal Pradesh to follow the procedure adopted by Government of India in case of Uttarakhand for registration of deaths in the devastating cloudburst incident at Village Samej, Panchayat Sarpara, Sub-Division Rampur Bushahr, occurred on dated 1st August, 2024. I have gone through the police record and concerned Patwari reports and local enquiry conducted by the Tehsildar Rampur Bushahr. Hence, I am of the considered opinion the based on the record examined and meticulous enquiry conducted, I have come to the conclusion that application deserves to be allowed as the same is based on facts. Hence, it is ordered that, Shri Neeraj Kumar s/o Surat Ram, r/o Village Kanraid, P.O. Sarpara, Tehsil Rampur, Distt. Shimla is hereby granted provisional presumption of death on dated 29-11-2024. File after its due completion be consigned to the record room.

Announced on this 29th day of November, 2024.

Seal.

Sd/-  
*Sub-Divisional Magistrate,  
Rampur Bushahr, Distt. Shimla (H.P.).*

**Before Sh. Nishant Tomar, HPAS, the Sub-Divisional Magistrate, Rampur Bushahr,  
District Shimla (H.P.)**

SPEAKING ORDER

*Subject.*—Death registration u/s 13(3) of Birth & Death Registration Act, 1969 of Smt. Mamta Kami.

WHEREAS, an application under section 13(3) of the Births & Deaths Registration Act, 1969, has been submitted by Shri Raj Kumar s/o Shri Santa Bahadur, Village Babupara, P.O. Prasannanagar, Tehsil Rajganj, District Jalpaiguri, West Bangal, seeking the registration of presumptive death of his wife, Smt. Mamta Kami. Shri Raj Kumar husband of Mamta Kami praying that his wife Mamta Kami, who has been missing since 01st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. As a result, Shri Mamta Kami has been missing since then and the body of Mamta Kami has not been recovered despite extensive search and rescue operation by the administration, police and NDRF. Therefore, applicant has reasonable apprehension of death of his wife and has no hope of finding his wife alive and he presumed that Smt. Mamta Kami may have perished in the disaster. The applicant prayed that application may be accepted and necessary orders be passed to the concerned Birth & Death Registrar-cum-Panchayat Secretary, for issuance of death certificate.

AND WHEREAS in *ex-parte* evidence as per the circular No. F. No. 1/2/(Uttarakhand)/2011-VS-CRS dated 21-02-2021 local enquiry was conducted by the undersigned through Tehsildar Rampur Bushahr, Detailed report of the field revenue officials (Patwari/Kanungo) and enquiry made from the local people, taken on record, on corroborated the contents of the application that Smt. Mamta Kami w/o Raj Kumar, who has been missig since 1st August, 2024, following the cloudburst and flash floods in village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. This was further verified from the police report Rojnamcha No. 39 dated 01-08-2024, Police Station Jhakri. Accordingly, the Local enquiry received from Secretary, Gram Panchayat Shikarpur, Tehsil Rajgonj, Distt. Jalpaiguri, West Bangal corroborated that Smt. Mamta Kami w/o Shri Raj Kumar, r/o Village Babupara, P.O. Prasannanagar, Tehsil Rajgonj, District Jalpaiguri, West Bangal was permanent resident of above address, which was washed away in the cloudburst and flash floods in Village Sumej, Tehsil Rampur and that his body has not been recovered despite continous search and rescue operation following cloudburst at sumej on 01-08-2024 at Tehsil Rampur, District Shimla.

AND WHEREAS the undersigned has gone through the instruction given by Government of Himachal Pradesh *vide* file no. Rev. (DMC)(f)-2-5/2021-IRC received from Additional Secretary (Rev-DM) to the Government of Himachal Pradesh to follow the procedure adopted by Government of India in case of Uttarakhand for registration of deaths in the devastating cloudburst incident at Village Samej, Panchayat Sarpara, Sub-Division Rampur Bushahr, occurred on dated 1st August, 2024. I have gone through the police record and concerned Patwari reports and local enquiry conducted by the Tehsildar Rampur Bushahr. Hence, I am of the considered opinion the based on the record examined and meticulous enquiry conducted, I have come to the conclusion that application deserves to be allowed as the same is based on facts. Hence, it is ordered that, Smt. Mamta Kami w/o Shri Raj Kumar, r/o Village Babupara, P.O. Prasannanagar, Tehsil Rajgonj, District Jalpaiguri, West Bangal is hereby granted provisional presumption of death on dated 30-11-2024. File after its due completion be consigned to the record room.

Announced on this 30th day of November, 2024.

Seal.

Sd/-  
Sub-Divisional Magistrate,  
Rampur Bushahr, Distt. Shimla (H.P.)

**Before Sh. Nishant Tomar, HPAS, the Sub-Divisional Magistrate, Rampur Bushahr,  
District Shimla (H.P.)**

SPEAKING ORDER



*Subject.*—Death registration u/s 13(3) of Birth & Death Registration Act, 1969 of Miss Radhika.

WHEREAS, an application under section 13(3) of the Births & Deaths Registration Act, 1969, has been submitted by Shri Ravinder Singh s/o Late Shri Mehar Singh, Village Bodhla Thach, P.O. Sargha, Tehsil Nirmand, District Kullu, Himachal Pradesh, seeking the registration of presumptive death of his daughter, Ms. Radhika. Shri Ravinder Singh father of Radhika praying that his daughter Radhika, who has been missing since 01st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. As a result, Ms. Radhika has been missing since then and the body of Radhika has not been recovered despite extensive search and rescue operation by the administration, police and NDRF. Therefore, applicant has reasonable apprehension of death of his daughter and has no hope of finding his daughter alive and he presumed that Ms. Radhika may have perished in the disaster. The applicant prayed that application may be accepted and necessary orders be passed to the concerned Birth & Death Registrar-cum-Panchayat Secretary, for issuance of death certificate.

AND WHEREAS in *ex-parte* evidence as per the circular No. F. No. ½(Uttarakhand)/2011-VS-CRS dated 21-02-2021 local enquiry was conducted by the undersigned through Tehsildar Rampur Bushahr, Detailed report of the field revenue officials (Patwari/Kanungo) and enquiry made from the local people, taken on record, on corroborated the contents of the application that Ms. Radhika d/o Ravinder Singh, who has been missing since 1st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. This was further verified from the police report Rojnamcha No. 39 dated 01-08-2024, Police Station Jhakri. Accordingly, the Local enquiry received from Secretary, Gram Panchayat Sargha, Tehsil Nirmand, Distt. Kullu corroborated that Ms. Radhika d/o Shri Ravinder Singh, r/o Village Bodhla Thach, Gram Panchayat Sargha, Tehsil Nirmand, was permanent resident of above address, which was washed away in the cloudburst and flash floods in Village Sumej, Tehsil Rampur and that his body has not been recovered despite continuous search and rescue operation following cloud burst at Sumej on 01-08-2024 at Tehsil Rampur, District Shimla.

AND WHEREAS the undersigned has gone through the instruction given by Government of Himachal Pradesh *vide* file No. Rev. (DMC)(f)-2-5/2021-IRC received from Additional Secretary (Rev-DM) to the Government of Himachal Pradesh to follow the procedure adopted by Government of India in case of Uttarakhand for registration of deaths in the devastating cloudburst incident at Village Samej, Panchayat Sarpara, Sub-Division Rampur Bushahr, occurred on dated 1st August, 2024. I have gone through the police record and concerned Patwari reports and local enquiry conducted by the Tehsildar Rampur Bushahr. Hence, I am of the considered opinion the based on the record examined and meticulous enquiry conducted, I have come to the conclusion that application deserves to be allowed as the same is based on facts. Hence, it is ordered that, Ms. Radhika d/o Ravinder Singh, r/o Village Bodhla Thach, P.O. Sargha, Tehsil Nirmand, Distt. Kullu is hereby granted provisional presumption of death on dated 30-11-2024. File after its due completion be consigned to the record room.

Announced on this 30th day of November, 2024.

Seal.

Sd/-  
Sub-Divisional Magistrate,  
Rampur Bushahr, Distt. Shimla (H.P.).

**Before Sh. Nishant Tomar, HPAS, the Sub-Divisional Magistrate, Rampur Bushahr,  
District Shimla (H.P.)**

SPEAKING ORDER

*Subject.*—Death registration u/s 13(3) of Birth & Death Registration Act, 1969 of Shri Bhag Chand.

WHEREAS, an application under section 13(3) of the Births & Deaths Registration Act, 1969, has been submitted by Shri Mool Raj s/o Late Shri Narotam Dev, Village and P.O. Shingla, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh, seeking the registration of presumptive death of his son, Shri Bhag Chand. Shri Mool Raj father of Bhag Chand praying that his son Bhag Chand, who has been missing since 01st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. As a result, Shri Bhag Chand has been missing since then and the body of Bhag Chand has not been recovered despite extensive search and rescue operation by the administration, police and NDRF. Therefore, applicant has reasonable apprehension of death of his son and has no hope of finding his son alive and he presumed that Shri Bhag Chand may have perished in the disaster. The applicant prayed that application may be accepted and necessary orders be passed to the concerned Birth & Death Registrar-cum-Panchayat Secretary, for issuance of death certificate.

AND WHEREAS in *ex-parte* evidence as per the circular No. F. No. 1/2/(Uttarakhand)/2011-VS-CRS dated 21-02-2021 local enquiry was conducted by the undersigned through Tehsildar Rampur Bushahr, Detailed report of the field revenue officials (Patwari/Kanungo) and enquiry made from the local people, taken on record, on corroborated the contents of the application that Shri Bhag Chand s/o Mool Raj, who has been missing since 1st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. This was further verified from the police report Rojnamcha No. 39 dated 01-08-2024, Police Station Jhakri. Accordingly, the Local enquiry received from Secretary, Gram Panchayat Shingla, Tehsil Rampur, Distt. Shimla corroborated that Shri Bhag Chand s/o Shri Mool Raj, r/o Village Shingla, Gram Panchayat Shingla, Tehsil Rampur, was permanent resident of above address, which was washed away in the cloudburst and flash floods in Village Sumej, Tehsil Rampur and that his body has not been recovered despite continuous search and rescue operation following cloudburst at Sumej on 01-08-2024 at Tehsil Rampur, District Shimla.

AND WHEREAS the undersigned has gone through the instruction given by Government of Himachal Pradesh *vide* file No. Rev. (DMC)(f)-2-5/2021-IRC received from Additional Secretary (Rev-DM) to the Government of Himachal Pradesh to follow the procedure adopted by Government of India in case of Uttarakhand for registration of deaths in the devastating cloudburst incident at Village Samej, Panchayat Sarpara, Sub-Division Rampur Bushahr, occurred on dated 1st August, 2024. I have gone through the police record and concerned Patwari reports and local enquiry conducted by the Tehsildar Rampur Bushahr. Hence, I am of the considered opinion the based on the record examined and meticulous enquiry conducted, I have come to the conclusion that application deserves to be allowed as the same is based on facts. Hence, it is ordered that, Shri Bhag Chand s/o Mool Raj, r/o Village and P.O. Shingla, Tehsil Rampur, Distt. Shimla is hereby granted provisional presumption of death on dated 30-11-2024. File after its due completion be consigned to the record room.

Announced on this 30th day of November, 2024.

Seal.

Sd/-  
Sub-Divisional Magistrate,  
Rampur Bushahr, Distt. Shimla (H.P.).

**Before Sh. Nishant Tomar, HPAS, the Sub-Divisional Magistrate, Rampur Bushahr,  
District Shimla (H.P.)**

SPEAKING ORDER

*Subject.*—Death registration u/s 13(3) of Birth & Death Registration Act, 1969 of Shri Pratap Singh.

WHEREAS, an application under section 13(3) of the Births & Deaths Registration Act, 1969, has been submitted by Shri Santosh Kumar s/o Shri Krishan Dass, Village and P.O. Sugha, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh, seeking the registration of presumptive death of his brother, Shri Pratap Singh. Shri Santosh Kumar brother of Shri Pratap Singh praying that his brother Pratap Singh, who has been missing since 01st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. As a result, Shri Pratap Singh has been missing since then and the body of Pratap Singh has not been recovered despite extensive search and rescue operation by the administration, police and NDRF. Therefore, applicant has reasonable apprehension of death of his brother and has no hope of finding his brother alive and he presumed that Shri Pratap Singh may have perished in the disaster. The applicant prayed that application may be accepted and necessary orders be passed to the concerned Birth & Death Registrar-cum-Panchayat Secretary, for issuance of death certificate.

AND WHEREAS in *ex-parte* evidence as per the circular No. F. No. 1/2/(Uttarakhand)/2011-VS-CRS dated 21-02-2021 local enquiry was conducted by the undersigned through Tehsildar Rampur Bushahr, Detailed report of the field revenue officials (Patwari/Kanungo) and enquiry made from the local people, taken on record, on corroborated the contents of the application that Shri Pratap Singh s/o Kishan Dass, who has been missig since 1st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. This was further verified from the police report Rojnamcha No. 39 dated 01-08-2024, Police Station Jhakri. Accordingly, the Local enquiry received from Secretary, Gram Panchayat Sarpara, Tehsil Rampur, Distt. Shimla corroborated that Shri Pratap Singh s/o Shri Kishan Dass, r/o Village and P.O. Sugha, Gram Panchayat Sarpara, Tehsil Rampur, was permanent resident of above address, which was washed away in the cloudburst and flash floods in Village Sumej, Tehsil Rampur and that his body has not been recovered despite continous search and rescue operation following cloud burst at Sumej on 01-08-2024 at Tehsil Rampur, District Shimla.

AND WHEREAS the undersigned has gone through the instruction given by Government of Himachal Pradesh *vide* file No. Rev. (DMC)(f)-2-5/2021-IRC received from Additional Secretary (Rev-DM) to the Government of Himachal Pradesh to follow the procedure adopted by Government of India in case of Uttarakhand for registration of deaths in the devastating cloudburst incident at Village Samej, Panchayat Sarpara, Sub-Division Rampur Bushahr, occurred on dated 1st August, 2024. I have gone through the police record and concerned Patwari reports and local enquiry conducted by the Tehsildar Rampur Bushahr. Hence, I am of the considered opinion the based on the record examined and meticulous enquiry conducted, I have come to the conclusion that application deserves to be allowed as the same is based on facts. Hence, it is ordered that, Shri Pratap Singh s/o Kishan Dass, r/o Village and P.O. Sugha, Tehsil Rampur, Distt. Shimla is hereby granted provisional presumption of death on dated 29-11-2024. File after its due completion be consigned to the record room.

Announced on this 30th day of November, 2024.

Seal.

Sd/-  
*Sub-Divisional Magistrate,  
Rampur Bushahr, Distt. Shimla (H.P.)*

**Before Sh. Nishant Tomar, HPAS, the Sub-Divisional Magistrate, Rampur Bushahr,  
District Shimla (H.P.)**

SPEAKING ORDER

*Subject.*—Death registration u/s 13(3) of Birth & Death Registration Act, 1969 of Shri Avinash.

WHEREAS, an application under section 13(3) of the Births & Deaths Registration Act, 1969, has been submitted by Shri Santosh Kumar s/o Shri Krishan Dass, Village and P.O. Sugha, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh, seeking the registration of presumptive death of his son, Shri Avinash. Shri Santosh Kumar father of Shri Avinash who has been missing since 01st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. As a result, Shri Avinash has been missing since then and the body of Avinash has not been recovered despite extensive search and rescue operation by the administration, police and NDRF. Therefore, applicant has reasonable apprehension of death of his son and has no hope of finding his son alive and he presumed that Shri Avinash may have perished in the disaster. The applicant prayed that application may be accepted and necessary orders be passed to the concerned Birth & Death Registrar-cum-Panchayat Secretary, for issuance of death certificate.

AND WHEREAS in *ex-parte* evidence as per the circular No. F. No. 1/2/(Uttarakhand)/2011-VS-CRS dated 21-02-2021 local enquiry was conducted by the undersigned through Tehsildar Rampur Bushahr, Detailed report of the field revenue officials (Patwari/Kanungo) and enquiry made from the local people, taken on record, on corroborated the contents of the application that Shri Avinash s/o Shri Santosh Kumar, who has been missing since 1st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. This was further verified from the police report Rojnamcha No. 39 dated 01-08-2024, Police Station Jhakri. Accordingly, the Local enquiry received from Secretary, Gram Panchayat Sarpara, Tehsil Rampur, Distt. Shimla corroborated that Shri Avinash s/o Shri Santosh Kumar, r/o Village and P.O. Sugha, Gram Panchayat Sarpara, Tehsil Rampur was permanent resident of above address, which was washed away in the cloudburst and flash floods in Village Sumej, Tehsil Rampur and that his body has not been recovered despite continuous search and rescue operation following cloudburst at Sumej on 01-08-2024 at Tehsil Rampur, District Shimla.

AND WHEREAS the undersigned has gone through the instruction given by Government of Himachal Pradesh *vide* file No. Rev. (DMC)(f)-2-5/2021-IRC received from Additional Secretary (Rev-DM) to the Government of Himachal Pradesh to follow the procedure adopted by Government of India in case of Uttarakhand for registration of deaths in the devastating cloudburst incident at Village Samej, Panchayat Sarpara, Sub-Division Rampur Bushahr, occurred on dated 1st August, 2024. I have gone through the police record and concerned Patwari reports and local

enquiry conducted by the Tehsildar Rampur Bushahr. Hence, I am of the considered opinion the based on the record examined and meticulous enquiry conducted, I have come to the conclusion that application deserves to be allowed as the same is based on facts. Hence, it is ordered that, Shri Avinash s/o Santosh Kumar, r/o Village and P.O. Sugha, Tehsil Rampur, Distt. Shimla is hereby granted provisional presumption of death on dated 29-11-2024. File after its due completion be consigned to the record room.

Announced on this 30th day of November, 2024.

Seal.

Sd/-

*Sub-Divisional Magistrate,  
Rampur Bushahr, Distt. Shimla (H.P.).*

**Before Sh. Nishant Tomar, HPAS, the Sub-Divisional Magistrate, Rampur Bushahr,  
District Shimla (H.P.)**

#### SPEAKING ORDER

*Subject.*—Death registration u/s 13(3) of Birth & Death Registration Act, 1969 of Smt. Sarswati.

WHEREAS, an application under section 13(3) of the Births & Deaths Registration Act, 1969, has been submitted by Shri Chander Singh s/o Late Shri Mehar Singh, Village and P.O. Sugha, Tehsil Rampur, District Shimla, Himachal Pradesh, seeking the registration of presumptive death of his daughter-in-law, Sarswati, who has been missing since 01st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. As a result, Smt. Sarswati has been missing since then and the body of Sarswati has not been recovered despite extensive search and rescue operation by the administration, police and NDRF. Therefore, applicant has reasonable apprehension of death of his daughter-in-law alive and has no hope of finding his daughter-in-law alive and he presumed that Smt. Sarswati may have perished in the disaster. The applicant prayed that application may be accepted and necessary orders be passed to the concerned Birth & Death Registrar-cum-Panchayat Secretary, for issuance of death certificate.

AND WHEREAS in *ex-parte* evidence as per the circular No. F. No. 1/2/(Uttarakhand)/ 2011-VS-CRS dated 21-02-2021 local enquiry was conducted by the undersigned through Tehsildar Rampur Bushahr, Detailed report of the field revenue officials (Patwari/Kanungo) and enquiry made from the local people, taken on record, on corroborated the contents of the application that Smt. Sarswati w/o Shyam Singh, who has been missing since 1st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. This was further verified from the police report Rojnamcha No. 39 dated 01-08-2024, Police Station Jhakri. Accordingly, the Local enquiry received from Secretary, Gram Panchayat Bodhla Thach, Tehsil Nirmand, Distt.Kullu corroborated that Smt. Sarswati w/o Shri Shyam Singh, r/o Village Bodhla Thach, Gram Panchayat Sargha, Tehsil Nirmand was permanent resident of above address, which was washed away in the cloudburst and flash floods in village Sumej, Tehsil Rampur and that his body has not been recovered despite continues search and rescue operation following cloudburst at Sumej on 01-08-2024 at Tehsil Rampur, District Shimla.

AND WHEREAS the undersigned has gone through the instruction given by Government of Himachal Pradesh *vide* file No. Rev. (DMC)(f)-2-5/2021-IRC received from Additional Secretary (Rev-DM) to the Government of Himachal Pradesh to follow the procedure adopted by Government of India in case of Uttarakhand for registration of deaths in the devastating cloudburst incident at Village Samej, Panchayat Sarpara, Sub-Division Rampur Bushahr, occurred on dated 1st August, 2024. I have gone through the police record and concerned Patwari reports and local enquiry conducted by the Tehsildar Rampur Bushahr. Hence, I am of the considered opinion the based on the record examined and meticulous enquiry conducted, I have come to the conclusion that application deserves to be allowed as the same is based on facts. Hence, it is ordered that, Smt. Sarswati w/o Shyam Singh, r/o Village Bodhla Thach, P.O. Surgaha, Tehsil Nirmand, Distt. Kullu is hereby granted provisional presumption of death on dated 30-11-2024. File after its due completion be consigned to the record room.

Announced on this 30th day of November, 2024.

Seal.

Sd/-  
*Sub-Divisional Magistrate,  
Rampur Bushahr, Distt. Shimla, H.P.*

**Before Sh. Nishant Tomar, HPAS, the Sub-Divisional Magistrate, Rampur Bushahr,  
District Shimla (H.P.)**

#### SPEAKING ORDER

*Subject.*—Death registration u/s 13(3) of Birth & Death Registration Act, 1969 of Miss Ritika.

WHEREAS, an application under section 13(3) of the Births & Deaths Registration Act, 1969, has been submitted by Shri Ravinder Singh s/o Late Shri Mehar Singh, Village Bodhla Thach, P.O. Sargaha, Tehsil Nirmand, District Kullu, Himachal Pradesh, seeking the registration of presumptive death of his daughter, Ms. Ritika. Shri Ravinder Singh father of Ritika praying that his daughter Ritika, who has been missing since 01st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. As a result, Ms. Ritika has been missing since then and the body of Ritika has not been recovered despite extensive search and rescue operation by the administration, police and NDRF. Therefore, applicant has reasonable apprehension of death of his daughter alive and has no hope of finding his daughter alive and he presumed that Ms. Ritika may have perished in the disaster. The applicant prayed that application may be accepted and necessary orders be passed to the concerned Birth & Death Registrar-cum-Panchayat Secretary, for issuance of death certificate.

AND WHEREAS in *ex-parte* evidence as per the circular No. F. No. 1/2/(Uttarakhand)/2011-VS-CRS dated 21-02-2021 local enquiry was conducted by the undersigned through Tehsildar Rampur Bushahr, Detailed report of the field revenue officials (Patwari/Kanungo) and enquiry made from the local people, taken on record, on corroborated the contents of the application that Ms. Ritika d/o Rivinder Singh, who has been missing since 1st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. This was further verified from the police report Rojnamcha No. 39 dated 01-08-2024, Police Station Jhakri. Accordingly, the Local enquiry received from Secretary. Gram Panchayat Sargaha, Tehsil Nirmand, Distt. Kullu corroborated that Ms. Ritika d/o Shri Ravinder Singh, r/o Village Bodhla

Thach, Gram Panchayat Sargha, Tehsil Nirmand was permanent resident of above address, which was washed away in the cloudburst and flash floods in Village Sumej, Tehsil Rampur and that his body has not been recovered despite continuous search and rescue operation following cloudburst at Sumej on 01-08-2024 at Tehsil Rampur, District Shimla.

AND WHEREAS the undersigned has gone through the instruction given by Government of Himachal Pradesh *vide* file No. Rev. (DMC)(f)-2-5/2021-IRC received from Additional Secretary (Rev-DM) to the Government of Himachal Pradesh to follow the procedure adopted by Government of India in case of Uttarakhand for registration of deaths in the devastating cloudburst incident at Village Samej, Panchayat Sarpara, Sub-Division Rampur Bushahr, occurred on dated 1st August, 2024. I have gone through the police record and concerned Patwari reports and local enquiry conducted by the Tehsildar Rampur Bushahr. Hence, I am of the considered opinion the based on the record examined and meticulous enquiry conducted, I have come to the conclusion that application deserves to be allowed as the same is based on facts. Hence, it is ordered that, Ms. Ritika d/o Ravinder Singh, r/o Village Bodhla Thach, P.O. Surgha, Tehsil Nirmand, Distt. Kullu is hereby granted provisional presumption of death on dated 30-11-2024. File after its due completion be consigned to the record room.

Announced on this 30th day of November, 2024.

Seal.

Sd/-  
Sub-Divisional Magistrate,  
Rampur Bushahr, Distt. Shimla (H.P.).

—————  
**Before Sh. Nishant Tomar, HPAS, the Sub-Divisional Magistrate, Rampur Bushahr,  
District Shimla (H.P.)**

#### SPEAKING ORDER

*Subject.*—Death registration u/s 13(3) of Birth & Death Registration Act, 1969 of Ajay Kumar.

WHEREAS, an application under section 13(3) of the Births & Deaths Registration Act, 1969, has been submitted by Shri Shri Hitender Singh s/o Shri Mula Ram, Village and P.O. Dugana, Tehsil Kamrau, District Sirmaur, Himachal Pradesh, seeking the registration of presumptive death his brother, Shri Ajay Kumar. Shri Hitender Singh brother of Shri Ajay Kumar praying that his brother Ajay Kumar, who has been missing since 01st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. As a result, Shri Ajay Kumar has been missing since then and the body of Ajay Kumar has not been recovered despite extensive search and rescue operation by the administration, police and NDRF. Therefore, applicant has reasonable apprehension of death of his brother alive and has no hope of finding his brother alive and he presumed that Shri Ajay Kumar may have perished in the disaster. The applicant prayed that application may be accepted and necessary orders be passed to the concerned Birth & Death Registrar-cum-Panchayat Secretary, for issuance of death certificate.

AND WHEREAS in *ex-parte* evidence as per the circular No. F. No. 1/2/(Uttarakhand)/2011-VS-CRS dated 21-02-2021 local enquiry was conducted by the undersigned through Tehsildar Rampur Bushahr, Detailed report of the field revenue officials (Patwari/Kanungo) and enquiry

made from the local people, taken on record, on corroborated the contents of the application that Shri Ajay Kumar s/o Mula Ram, who has been missing since 1st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. This was further verified from the police report Rojnamcha No. 39 dated 01-08-2024, Police Station Jhakri. Accordingly, the Local enquiry received from Secretary, Gram Panchayat Dugana, Tehsil Kamrau, Distt. Sirmaur corroborated that Shri Ajay Kumar s/o Shri Mula Ram r/o Village Kando Dugana, Gram Panchayat Dugana, Tehsil Kamrau, was permanent resident of above address, which was washed away in the cloudburst and flash floods in Village Sumej, Tehsil Rampur and that his body has not been recovered despite continous search and rescue operation following cloudburst at Sumej on 01-08-2024 at Tehsil Rampur, District Shimla.

AND WHEREAS the undersigned has gone through the instruction given by Government of Himachal Pradesh *vide* file No. Rev. (DMC)(f)-2-5/2021-IRC received from Additional Secretary (Rev-DM) to the Government of Himachal Pradesh to follow the procedure adopted by Government of India in case of Uttarakhand for registration of deaths in the devastating cloudburst incident at Village Samej, Panchayat Sarpara, Sub-Division Rampur Bushahr, occurred on dated 1st August, 2024. I have gone through the police record and concerned Patwari reports and local enquiry conducted by the Tehsildar Rampur Bushahr. Hence, I am of the considered opinion the based on the record examined and meticulous enquiry conducted, I have come to the conclusion that application deserves to be allowed as the same is based on facts. Hence, it is ordered that, Shri Ajay Kumar s/o Mula Ram, r/o Village and P.O. Dugana, Tehsil Kamrau, Distt. Shimla is hereby granted provisional presumption of death on dated 30-11-2024. File after its due completion be consigned to the record room.

Announced on this 30th day of November, 2024.

Seal.

Sd/-

*Sub-Divisional Magistrate,  
Rampur Bushahr, Distt. Shimla (H.P.).*

**Before Sh. Nishant Tomar, HPAS, the Sub-Divisional Magistrate, Rampur Bushahr,  
District Shimla (H.P.)**

#### SPEAKING ORDER

*Subject.*—Death registration u/s 13(3) of Birth & Death Registration Act, 1969 of Smt. Mangla Devi.

WHEREAS, an application under section 13(3) of the Births & Deaths Registration Act, 1969, has been submitted by Smt. Shakuntla Devi d/o Shri Sona Ram, Village Kastain, P.O. Sarpara, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh, seeking the registration of presumptive death of her mother, Smt. Mangla Devi. Smt. Shakuntla Devi daughter of Mangla Devi praying that her mother Mangla Devi, who has been missing since 01st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. As a result, Smt. Mangla Devi has been missing since then and the body of Mangla Devi has not been recovered despite extensive search and rescue operation by the administration, police and NDRF. Therefore, applicant has reasonable apprehension of death of his mother alive and has no hope of finding her mother alive and he presumed that Smt. Mangla Devi may have



perished in the disaster. The applicant prayed that application may be accepted and necessary orders be passed to the concerned Birth & Death Registrar-*cum*-Panchayat Secretary, for issuance of death certificate.

AND WHEREAS in *ex-parte* evidence as per the circular No. F. No. 1/2/(Uttarakhand)/ 2011-VS-CRS dated 21-02-2021 local enquiry was conducted by the undersigned through Tehsildar Rampur Bushahr, Detailed report of the field revenue officials (Patwari/Kanungo) and enquiry made from the local people, taken on record, on corroborated the contents of the application that Smt. Mangla Devi w/o Sona Ram, who has been missing since 1st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. This was further verified from the police report Rojnamcha No. 39 dated 01-08-2024, Police Station Jhakri. Accordingly, the Local enquiry received from Secretary. Gram Panchayat Sarpara, Tehsil Rampur, District Shimla corroborated that Smt. Mangla Devi w/o Shri Sona Ram, r/o Village Kastain, Gram Panchayat Sarpara, Tehsil Rampur, was permanent resident of above address, which was washed away in the cloudburst and flash floods in Village Sumej, Tehsil Rampur and that her body has not been recovered despite continuous search and rescue operation following cloudburst at Sumej on 01-08-2024 at Tehsil Rampur, District Shimla.

AND WHEREAS the undersigned has gone through the instruction given by Government of Himachal Pradesh *vide* file No. Rev. (DMC)(f)-2-5/2021-IRC received from Additional Secretary (Rev-DM) to the Government of Himachal Pradesh to follow the procedure adopted by Government of India in case of Uttarakhand for registration of deaths in the devastating cloudburst incident at Village Samej, Panchayat Sarpara, Sub-Division Rampur Bushahr, occurred on dated 1st August, 2024. I have gone through the police record and concerned Patwari reports and local enquiry conducted by the Tehsildar Rampur Bushahr. Hence, I am of the considered opinion the based on the record examined and meticulous enquiry conducted, I have come to the conclusion that application deserves to be allowed as the same is based on facts. Hence, it is ordered that, Smt. Mangla Devi w/o Shri Sona Ram, r/o Village Kastain, P.O. Sarpara, Tehsil Rampur, District Shimla, Himachal Pradesh, is hereby granted provisional presumption of death on dated 29-11-2024. File after its due completion be consigned to the record room.

Announced on this 30th day of November, 2024.

Seal.

Sd/-

*Sub-Divisional Magistrate,  
Rampur Bushahr, Distt. Shimla (H.P.).*

**Before Sh. Nishant Tomar, HPAS, the Sub-Divisional Magistrate, Rampur Bushahr,  
District Shimla (H.P.)**

#### SPEAKING ORDER

*Subject.*—Death registration u/s 13(3) of Birth & Death Registration Act, 1969 of Smt. Krishna Devi.

WHEREAS, an application under section 13(3) of the Births & Deaths Registration Act, 1969, has been submitted by Shri Prabhat Chand s/o late Shri Purshotam Dass, Village and P.O. Sarpara, Tehsil Rampur, District Shimla, Himachal Pradesh, seeking the registration of presumptive death of his mother, Smt. Krishna Devi. Shri Prabhat Chand son of Krishna Devi

praying that his mother Krishna Devi, who has been missing since 01st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. As a result, Smt. Krishna Devi has been missing since then and the body of Krishna Devi has not been recovered despite extensive search and rescue operation by the administration, police and NDRF. Therefore, applicant has reasonable apprehension of death of his mother and has no hope of finding his mother alive and he presumed that Smt. Krishna Devi may have perished in the disaster. The applicant prayed that application may be accepted and necessary orders be passed to the concerned Birth & Death Registrar-cum-Panchayat Secretary, for issuance of death certificate.

AND WHEREAS in *ex-parte* evidence as per the circular No. F. No. 1/2/(Uttarakhand)/ 2011-VS-CRS dated 21-02-2021 local enquiry was conducted by the undersigned through Tehsildar Rampur Bushahr, Detailed report of the field revenue officials (Patwari/Kanungo) and enquiry made from the local people, taken on record, on corroborated the contents of the application that Smt. Krishna Devi w/o Late Purshotam Dass, who has been missing since 1st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. This was further verified from the police report Rojnamcha No. 39 dated 01-08-2024, Police Station Jhakri. Accordingly, the Local enquiry received from Secretary, Gram Panchayat Sarpara, Tehsil Rampur, District Shimla corroborated that Smt. Krishna Devi w/o Late Shri Purshotam Dass, r/o Village Sarpara, Gram Panchayat Sarpara, Tehsil Rampur was permanent resident of above address, which was washed away in the cloudburst and flash floods in Village Sumej, Tehsil Rampur and that his body has not been recovered despite continuous search and rescue operation following cloudburst at Sumej on 01-08-2024 at Tehsil Rampur, District Shimla.

AND WHEREAS the undersigned has gone through the instruction given by Government of Himachal Pradesh *vide* file No. Rev. (DMC)(f)-2-5/2021-IRC received from Additional Secretary (Rev-DM) to the Government of Himachal Pradesh to follow the procedure adopted by Government of India in case of Uttarakhand for registration of deaths in the devastating cloudburst incident at Village Samej, Panchayat Sarpar, Sub-Division Rampur Bushahr, occurred on dated 1st August, 2024. I have gone through the police record and concerned Patwari reports and local enquiry conducted by the Tehsildar Rampur Bushahr. Hence, I am of the considered opinion the based on the record examined and meticulous enquiry conducted, I have come to the conclusion that application deserves to be allowed as the same is based on facts. Hence, it is ordered that, Smt. Krishna Dev w/o Purshotam Dass, r/o Village Sarpara, P.O. Sarpara, Tehsil Rampur, Distt. Shimla is hereby granted provisional presumption of death on dated 30-11-2024. File after its due completion be consigned to the record room.

Announced on this 30th day of November, 2024.

Seal.

Sd/-  
Sub-Divisional Magistrate,  
Rampur Bushahr, Distt. Shimla (H.P.).

Before Sh. Nishant Tomar, HPAS, the Sub-Divisional Magistrate, Rampur Bushahr,  
District Shimla (H.P.)

SPEAKING ORDER

*Subject.*—Death registration u/s 13(3) of Birth & Death Registration Act, 1969 of Shri Arun Kumar.

WHEREAS, an application under section 13(3) of the Births & Deaths Registration Act, 1969, has been submitted by Shri Chander Singh s/o Late Shri Mehar Singh, Village and P.O. Sugha, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh, seeking the registration of presumptive death of his grandson, Mr. Arun Kumar. Shri Chander Singh grandfather of Arun Kumar praying that his grandson Arun Kumar, who has been missing since 01st August 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. As a result, Mr. Arun Kumar has been missing since then and the body of Arun Kumar has not been recovered despite extensive search and rescue operation by the administration, police and NDRF. Therefore, applicant has reasonable apprehension of death of his grandson and has no hope of finding his grandson alive and he presumed that Mr. Arun Kumar may have perished in the disaster. The applicant prayed that application may be accepted and necessary orders be passed to the concerned Birth & Death Registrar-cum-Panchayat Secretary, for issuance of death certificate.

AND WHEREAS in *ex-parte* evidence as per the circular No. F. No. 1/2/(Uttarakhand)/ 2011-VS-CRS dated 21-02-2021 local enquiry was conducted by the undersigned through Tehsildar Rampur Bushahr, Detailed report of the field revenue officials (Patwari/Kanungo) and enquiry made from the local people, taken on record, on corroborated the contents of the application that Mr. Arun Kumar, s/o Shri Shyam Singh, who has been missing since 1st August, 2024, following the cloudburst and flash floods in Village Sumej, Tehsil Rampur Bushahr, District Shimla, H.P. This was further verified from the police report Rojnamcha No. 39 dated 01-08-2024, Police Station Jhakri. Accordingly, the Local enquiry received from Secretary, Gram Panchayat Bodhla Thach, Tehsil Nirmand, Distt. Kullu corroborated that Mr. Arun Kumar s/o Shri Shyam Singh, r/o Village Bodhla Thach, Gram Panchayat Sargha, Tehsil Nirmand was permanent resident of above address, which was washed away in the cloudburst and flash floods in Village Sumej, Tehsil Rampur and that his body has not been recovered despite continuous search and rescue operation following cloudburst at Sumej on 01-08-2024 at Tehsil Rampur, District Shimla.

AND WHEREAS the undersigned has gone through the instruction given by Government of Himachal Pradesh *vide* file No. Rev. (DMC)(f)-2-5/2021-IRC received from Additional Secretary (Rev-DM) to the Government of Himachal Pradesh to follow the procedure adopted by Government of India in case of Uttarakhand for registration of deaths in the devastating cloudburst incident at Village Samej, Panchayat Sarpara, Sub-Division Rampur Bushahr, occurred on dated 1st August, 2024. I have gone through the police record and concerned Patwari reports and local enquiry conducted by the Tehsildar Rampur Bushahr. Hence, I am of the considered opinion the based on the record examined and meticulous enquiry conducted, I have come to the conclusion that application deserves to be allowed as the same is based on facts. Hence, it is ordered that, Mr. Arun Kumar s/o Shyam Singh, r/o Village Bodhla Thach, P.O. Sargha, Tehsil Nirmand, Distt. Kullu is hereby granted provisional presumption of death on dated 30-11-2024. File after its due completion be consigned to the record room.

Announced on this 30th day of November, 2024.

Seal.

Sd/-  
Sub-Divisional Magistrate,  
Rampur Bushahr, Distt. Shimla ( H.P.).

**ब न्यायालय कार्याकारी दण्डाधिकारी एवं नायब तहसीलदार, उप-तहसील दुलैहड़,  
जिला ऊना (हि0प्र0)**

दीपक कुमार पुत्र सूरजीत सिंह, निवासी दुलैहड़, उप-तहसील दुलैहड़, जिला ऊना, हि0 प्र0

प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

प्रार्थना-पत्र जन्म तिथि/मृत्यु पंजीकरण दर्ज करने बारे समाचार पत्र/इश्तहार।

दीपक कुमार पुत्र सूरजीत सिंह, निवासी दुलैहड़, उप-तहसील दुलैहड़, जिला ऊना, हि0 प्र0 ने इस न्यायालय में प्रार्थना-पत्र गुजार कर निवेदन किया है कि प्रार्थी की दादी स्व0 श्रीमती कर्मी देवी पत्नी स्व0 श्री तरसेम सिंह की मृत्यु दिनांक 11-03-2019 को हुई थी। लेकिन उनकी दादी की मृत्यु का पंजीकरण ग्राम पंचायत दुलैहड़, उप-तहसील दुलैहड़, जिला ऊना में दर्ज नहीं है। अतः ग्राम पंचायत दुलैहड़ में उनकी दादी की मृत्यु का पंजीकरण किया जावे।

प्रार्थना-पत्र में मृत्यु का पंजीकरण दर्ज करने बारे आम जनता को इश्तहार राजपत्र/मुश्री मुनादी के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को प्रार्थी की दादी की मृत्यु का पंजीकरण बारे कोई आपत्ति हो तो वे इस न्यायालय में दिनांक 20-12-2024 को प्रातः 11.00 बजे असागतन या वकालतन हाजिर होकर अपना पक्ष/एतराज पेश कर सकते हैं। समय पर हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 02-12-2024 को हमारे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/-

कार्याकारी दण्डाधिकारी एवं नायब तहसीलदार,  
उप-तहसील दुलैहड़, जिला ऊना (हि0प्र0)।

**ब अदालत नायब तहसीलदार, भू-व्यवस्था एवं सहायक समाहर्ता द्वितीय श्रेणी,  
वृत्त व जिला ऊना (हि0 प्र0)**

मिसल नं0 :

तारीख मरजुआ : 12-07-2024

पेशी दिनांक : 18-12-2024

नाम दुरुस्ती प्रार्थना-पत्र प्रार्थी उपेन्द्र पाल कंवर पुत्र श्री सतपाल सिंह, गांव व डा0 बढेड़ा, तहसील हरोली, जिला ऊना, हि0 प्र0।

वादी।

बनाम

आम जनता

प्रतिवादी।

इश्तहार राजपत्र हिमाचल प्रदेश/मुश्री मुनादी व चस्पानगी।

प्रार्थना-पत्र नाम उपेन्द्र पाल कंवर पुत्र श्री सतपाल सिंह, गांव व डा0 बढेड़ा, तहसील हरोली, जिला ऊना, हि0 प्र0 ने इस अदालत हजा में दायर किया है कि उनका नाम महाल बढेड़ा, तहसील हरोली, जिला

ऊना की जमाबन्दी साल 2019-20 के खाता/खतौनी नं० 437/507 मय दीगर खाताजात में कहीं-कहीं उपिन्द्र कंवर या उपिन्द्र पाल कंवर पुत्र सतपाल दर्ज है। जबकि उनका सही नाम उपेन्द्र पाल कंवर पुत्र सतपाल सिंह है। लिहाजा इसे दुरुस्त करके उपिन्द्र कंवर या उपिन्द्र पाल कंवर उपनाम उपेन्द्र पाल कंवर पुत्र सतपाल सिंह दर्ज किया जाये। प्रार्थी का नकल आधार कार्ड, नकल परिवार रजिस्टर, पैन कार्ड, नकल मतदाता पहचान पत्र, नकल डाईविंग लाईसेंस, नकल पी०पी०ओ० विवरण (सर्विस रिकार्ड), रिपोर्ट प्रधान ग्राम पंचायत बढेड़ा, ब्यान वाशिन्दगान देह मिसल साथ संलग्न है।

अतः इस नोटिस इश्तहार राजपत्र, हिमाचल प्रदेश व मुन्त्री मुनादी चस्पानगी के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि अगर किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो अधोहस्ताक्षरी के न्यायालय में असालतन व वकालतन हाजिर होकर एक माह के अन्दर पेश कर सकता है अन्यथा उपरोक्त नाम दुरुस्त करने के आदेश जारी कर दिये जाएंगे। उसके उपरान्त कोई एतराज न सुना जायेगा।

आज दिनांक 28-11-2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—  
नायब तहसीलदार भू-व्यवस्था एवं सहायक समाहर्ता द्वितीय श्रेणी,  
वृत्त व जिला ऊना (हि० प्र०)।

ब अदालत नायब तहसीलदार, भू-व्यवस्था एवं सहायक समाहर्ता द्वितीय श्रेणी,  
वृत्त व जिला ऊना (हि० प्र०)

मिसल नं० :

तारीख मरजुआ : 20-04-2024

पेशी दिनांक : 19-12-2024

नाम दुरुस्ती प्रार्थना-पत्र प्रार्थी रणजीत सिंह पुत्र श्री जगदीश राम, वासी उप-महाल कैलुआ, मौजा बाथू, तहसील हरोली, जिला ऊना, हि० प्र०।

बनाम

आम जनता

प्रतिवादी।

इश्तहार राजपत्र हिमाचल प्रदेश/मुन्त्री मुनादी व चस्पानगी।

प्रार्थना-पत्र नाम दुरुस्ती रणजीत सिंह पुत्र श्री जगदीश राम, वासी उप-महाल कैलुआ, मौजा बाथू, तहसील हरोली, जिला ऊना, हि० प्र० ने इस अदालत हजा में दायर किया है कि उनका नाम उप-महाल कैलुआ, मौजा बाथू, तहसील हरोली, जिला ऊना की जमाबन्दी साल 1997-98 के खाता/खतौनी नं० 87, मिन/130, 1106 मिन/1418 मिन, 1111/1423, 1167/1485, 325 मिन/413, 415 में सर्वजीत सिंह पुत्र जगदीश राम पुत्र बाबू राम दर्ज है। जबकि उनका सही नाम रणजीत सिंह पुत्र जगदीश राम पुत्र बाबू राम है। लिहाजा इसे दुरुस्त करके सर्वजीत सिंह उपनाम रणजीत सिंह पुत्र श्री बाबू राम दर्ज किया जाये। प्रार्थी का नकल आधार कार्ड, नकल राशन कार्ड, नकल पैन कार्ड, नकल विद्यालय त्याग प्रमाण-पत्र, मिसल साथ संलग्न है।

अतः इस नोटिस इश्तहार राजपत्र, हिमाचल प्रदेश मुन्त्री मुनादी व चस्पानगी के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि अगर किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो अधोहस्ताक्षरी के न्यायालय में असालतन व वकालतन हाजिर होकर एक माह के अन्दर पेश

कर सकता है अन्यथा उपरोक्त नाम दुरुस्त करने के आदेश जारी कर दिये जाएंगे। उसके उपरान्त कोई एतराज न सुना जायेगा।

आज दिनांक 05-12-2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—  
नायब तहसीलदार भू-व्यवस्था एवं सहायक समाहर्ता द्वितीय श्रेणी,  
वृत्त व जिला ऊना (हि0 प्र0)।

ब अदालत नायब तहसीलदार, भू-व्यवस्था एवं सहायक समाहर्ता द्वितीय श्रेणी,  
वृत्त व जिला ऊना (हि0 प्र0)

मिसल नं0 :

तारीख मरजुआ : 20-03-2024

पेशी दिनांक : 18-12-2024

नाम दुरुस्ती प्रार्थना-पत्र प्रार्थी होशियार सिंह पुत्र श्री अमर सिंह पुत्र श्री राम रखा, निवासी गांव व डा0 बढेड़ा, तहसील हरोली, जिला ऊना, हि0 प्र0। वादी।

बनाम

आम जनता

प्रतिवादी।

इशतहार राजपत्र हिमाचल प्रदेश/मुश्री मुनादी व चस्पानगी।

प्रार्थना-पत्र नाम दुरुस्ती होशियार सिंह पुत्र श्री अमर सिंह पुत्र श्री राम रखा, निवासी गांव व डा0 बढेड़ा, तहसील हरोली, जिला ऊना, हि0 प्र0 ने इस अदालत हजा में दायर किया है कि उनका नाम महाल बढेड़ा, तहसील हरोली, जिला ऊना की जमाबन्दी साल 2019-20 के खाता/खतौनी नं0 1270/1503, 2364/2820 में होशियार चन्द पुत्र श्री अमर सिंह पुत्र श्री राम रखा दर्ज है। जबकि उनका सही नाम होशियार सिंह पुत्र श्री अमर सिंह पुत्र श्री राम रखा है। लिहाजा इसे दुरुस्त करके होशियार चन्द उपनाम होशियार सिंह पुत्र श्री अमर सिंह पुत्र श्री राम रखा दर्ज किया जाये। प्रार्थी का ब्यान हल्फी (शपथ पत्र), नकल आधार कार्ड, नकल पैन कार्ड, नकल मतदाता पहचान पत्र, नकल डाईविंग लाईसेंस, रिपोर्ट प्रधान ग्राम पंचायत लोअर बढेड़ा मिसल साथ संलग्न है।

अतः इस नोटिस इशतहार राजपत्र, हिमाचल प्रदेश व मुश्री मुनादी चस्पानगी के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि अगर किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो अधोहस्ताक्षरी के न्यायालय में असालतन व वकालतन हाजिर होकर एक माह के अन्दर पेश कर सकता है अन्यथा उपरोक्त नाम दुरुस्त करने के आदेश जारी कर दिये जाएंगे। उसके उपरान्त कोई एतराज न सुना जायेगा।

आज दिनांक 05-12-2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—  
नायब तहसीलदार भू-व्यवस्था एवं सहायक समाहर्ता द्वितीय श्रेणी,  
वृत्त व जिला ऊना (हि0 प्र0)।

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### CHANGE OF NAME

I, Neelam Kumari w/o Manoj Kumar, Village & P.O. Kachhera, Tehsil Jaisinghpur, District Kangra (H.P.) declare that in the school record of my daughter's Riya Koundal my name is wrongly entered as Neelam whereas my correct name is Neelam Kumari. Riya Koundal 10th class Roll Number is 17255305 and +2 Roll Number is 17753512.

NEELAM KUMARI  
w/o Manoj Kumar,  
Village & P.O. Kachhera,  
Tehsil Jaisinghpur, District Kangra (H.P.).

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### CHANGE OF NAME

I, Sanjeev s/o Sh. Sudama, r/o Village Bagain, P.O. Chhaila, Tehsil Theog, District Shimla (H.P.) declare that in Aadhar Card No. 301672429338 my name is wrongly entered as Sanju instead of my correct name Sanjeev. All concerned please may note.

SANJEEV  
s/o Sh. Sudama,  
r/o Village Bagain, P.O. Chhaila,  
Tehsil Theog, District Shimla (H.P.).

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### MEDICAL EDUCATION & RESEARCH DEPARTMENT

#### ORDER

*Shimla-02, the 13th December, 2024*

**No. 41068 (Year-2021).**—WHEREAS, Dr. Anita Negi, presently serving as designated Professor in the Department of Anatomy at IGMC Shimla, has given three-month notice under Rule 4(2) of Himachal Pradesh Civil Services (Premature Retirement) Rules-2022 through proper channel for seeking pre-mature (voluntary) retirement from Government service on 01-10-2024 due to significant health issues, including chronic back pain resulting from a severe accident in the year 2013.

AND WHEREAS, Dr. Anita Negi has completed 31 years, 11 months and 05 days of service with the State Government, thus the notice for premature retirement given by her has been considered and it has been decided to accept the request of the said doctor.

NOW, THEREFORE, in exercise of the powers vested under the provisions of the Himachal Pradesh Civil Services (Premature Retirement) Rules, 2022, the undersigned hereby accepts the request of Dr. Anita Negi, Professor (designated). Consequently, she shall stand retired from Government service with effect from December 31, 2024 (AN), subject to the recovery of any outstanding dues taken from the Department/Government.

By order,

M. SUDHA DEVI,  
*Secretary (Health).*